

M/s Easy Trip planners Ltd. Vs. M/s Eleve Media Private Limited &
Ors.
PS PIA

23.12.2020

Fresh application for withdrawal of complaint case received through
email.

Present : None for applicant through VC.

Put up with file on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

State vs. Samir
PS Shakarpur
FIR NO. 513/20
U/s 392/34 IPC

23.12.2020

Fresh application for grant of bail to the accused received, through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 24.12.2020.

(Aakar^{ks}ha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

PS Krishna Nagar
FIR NO. 129/19
U/s 323/341/506 IPC

23.12.2020

Fresh application for release of mobile phone on superdari,
received,through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 24.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 218/2020
State vs. Yogesh Gupta
PS Krishna Nagar

23.12.2020

Present : Ld. APP for the State is available through VC.
Ms. Anjali Nehra, ld. counsel for the accused through VC.
Application perused. Reply of IO perused.
Arguments heard.
Relist on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 25796/20
State vs. Ankit Singh
PS Krishna Nagar

23.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

I have perused the application. I have also perused the status report received from the Jail Superintendent concerned. Copy of the status report be supplied to the Id. counsel for the applicant. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 148/19
State vs. Gillin
PS Shakarpur

23.12.2020

Present : Ld. APP for the State is available through VC.
None for applicant through VC.
Relist on 24.12.2020.


(Akanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 560/20
State vs. Azhar
PS Krishna Nagar
U/s 356/379/34 IPC

23.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. The present bail application has already been allowed by this Court vide order dated 21.12.2020. Hence, the present application stands dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

e.FIR NO. 37594/18
State vs. Md.Akib Qureshi @ Padda
PS Krishna Nagar
U/s 379/411 IPC

23.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Jagmohan Singh, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Md.Akib Qureshi @ Padda.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 17.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and recovery of stolen property shown from the accused, if any, planted upon him. Further, the accused is a sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 17.09.2020. As per reply of IO, accused was formally arrested in the present case and case property has already been recovered. Investigation in the present has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs.5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

e.FIR NO. 025463/20
State vs. Aamir @ Rahul
PS Krishna Nagar
U/s 379/411 IPC

23.12.2020

Present : Ld. APP for the State is available through VC.
Sh. Tahir Hussain, ld. counsel for the accused through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
accused Aamir @ Rahul.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 12.11.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and he is a sole bread earner of his family. Further, the recovery of stolen property shown from the accused, if any, planted upon him. Further, the younger sister of the accused is a T.B. patient who requires the attention and support of the accused. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 12.11.2020. Case property in the present case has already been recovered. As per reply of IO, accused was formally arrested in the present case and investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MiM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 522/20
State vs. Surender @ Taru
PS Shakarpur
U/s 25 Arms Act

23.12.2020

Present : Ld. APP for the State is available through VC.
Sh. Binay Singh, Id. counsel for the accused through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Surender.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 24.11.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and he is the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 24.11.2020. Case property in the present case has already been recovered. As per reply of IO, accused is no more required for investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakarshna Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 355/20
State vs. Unknown
PS PIA
U/s 392/397/34 IPC

23.12.2020

Fresh application for release of article mentioned in the seizure memo to applicant Ram Pratap, on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 411/11
State vs. Pawan Kumar
PS Krishna Nagar
U/s 452 IPC

23.12.2020

Fresh application for release of FDR of surety,, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 0580/15
State vs. Rohit Pahwa & Ors.
PS Krishna Nagar
U/s 354/509/506/323/34 IPC

23.12.2020

Fresh application for issuance of NOC to issue the passport of
accused, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 544/14
State vs. Harish
PS Krishna Nagar

23.12.2020

Fresh application for return of original RC moved on behalf of surety, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 535/20
State vs. Uttam Dagar & Ors.
PS Shakarpur
U/s 394/397/34 IPC

23.12.2020

Fresh application seeking release of gold recovered from the accused , on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/ SHO to file reply on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

Sh. Anup Singh vs. Sh. Nitin and Ors.
CT No. 3173/20

23.12.2020

Fresh application for preponement of NDOH, received through
email.

Present : None for applicant through VC.

Put up with file on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 313/20
State vs. Dheeraj
PS Shakarpur
U/s 363/365/511/120B/34/ 482 IPC & 25/27 Arms Act

23.12.2020

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

e.FIR NO. 005487/15
State vs. Unknown
PS Jagatpuri
U/s 379/411/34 IPC

23.12.2020

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/SHO to file reply on 24.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

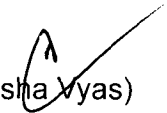
Varun Garg vs. Geeta Kansal & Anr.

23.12.2020

Fresh application for taking on record demand draft, received through email.

Present : None for applicant through VC.

Put with file on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020

FIR NO. 355/20
State vs. Unknown
PS PIA
U/s 392/397/34 IPC

23.12.2020

Fresh application for release of article mentioned in the seizure memo to the applicant Gaurav Kumar, on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant.

IO/ SHO to file reply on 24.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/23.12.2020